

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH – COURT NO. 3

Service Tax Appeal No. 50237 Of 2019

Advay Properties Private Limited : **Appellant**

Vs

Principal Commissioner of Central Excise, Customs, Goods and Service Tax, Delhi East : **Respondent**

APPEARANCE:

Ms. Shagun Arora, Shri Kunal Aggarwal and Shri Pratyush Pradhan, Advocate
for the Appellant

Shri Shashank Yadav, Authorized Representative for the Respondent

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)
HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing: 31.10.2025

Date of Decision: 12.11.2025

ORDER SHEET

The appeal is allowed with consequential relief, if any. For order,
see order of date in Service Tax Appeal No. 50236 of 2019.

(BINU TAMTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

G.Y.